

CC No. 122/19

CBI VS. JITENDER KUMAR &ORS.

27.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 Jitender Kumar along with Sh. Sanjeev Bhardwaj and Sh. Devashish Bhadauria, Advocates.

A-2 Dinesh Khurana with Sh. Sumit Kalra Advocate.

A-3 Girish Bhatia in person.

A-4 M/s. Nath Motors Pvt. Ltd. Is represented by A-3, who is in person.

Today the matter is fixed for arguments on two applications of A-1.

Ld. Counsel for A-1 submits that he wants to argue the matter on physical appearance due to voluminous case files and requests to adjourn the matter with en bloc cases. He has also sent a WhatsApp message in this regard.

In view of the submissions of the Ld. Counsel for A-1, the case shall stand adjourned with the other en bloc cases to be taken up for physical court hearing as and when the court resume its normal functioning.

In the meantime, Ahlmad is directed to get the case be scanned.

Put up the matter for arguments on two applications of A-1 on **18.09.2020.** This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/27.08.2020